

**THE MANIPUR SHOPS AND ESTABLISHMENTS (REGULATION OF  
EMPLOYMENT AND CONDITIONS OF SERVICE) (AMENDMENT) BILL, 2026**

*(As introduced in the Manipur Legislative Assembly on .....)*

**THE MANIPUR SHOPS AND ESTABLISHMENTS (REGULATION OF  
EMPLOYMENT AND CONDITIONS OF SERVICE) (AMENDMENT) BILL, 2026**

A

Bill

*further to amend the Manipur Shops and Establishments  
(Regulation of Employment and Conditions of Service) Act,  
2021 (Manipur Act No. 9 of 2023).*

WHEREAS, the Manipur Shops and Establishments  
(Regulation of Employment and Conditions of Service) Act,  
2021 (hereinafter referred to as the Principal Act) was  
enacted by the State Government to regulate employment  
and other conditions of service of workers employed in  
shops and establishments.

AND WHEREAS, as per Priority Areas of the Manipur  
Compliance Reduction and Deregulation Phase II as  
assigned by the Deregulation Cell of the Cabinet Secretariat,  
the State Government may consider amending the applicable  
laws to eliminate dual licensing for single nature of  
compliance and to ensure that businesses are not required to  
obtain multiple licenses for similar compliances.

AND WHEREAS these multiple overlapping licenses  
significantly delay the process of starting a business and  
increase the overall compliance burden, creating  
unnecessary procedural hurdles for entrepreneurs.

AND WHEREAS liberalization of regulations of shops and  
commercial establishments by easing their licensing would  
allow the Department to allocate its resources more  
effectively and focus on genuine infringements related to  
wage laws and workplace safety, rather than routine  
administrative approvals.

AND WHEREAS, with this background, it is proposed to amend the Manipur Shops and Establishments (Regulation of Employment and Conditions of Service) Act, 2021 to resolve and comply with the purpose of Compliance Reduction and Deregulation Phase II.

NOW, THEREFORE, be it enacted by the Legislature of Manipur in the Seventy-seventh Year of the Republic of India as follows:-

**1.** (1) This Act may be called the Manipur Shops and Establishments (Regulation of Employment and Conditions of Service) (Amendment) Act, 2026. Short title and commencement.

(2) It shall come into force from the date of its publication in the Official Gazette.

**2.** In Chapter II of the Manipur Shops and Establishments (Regulation of Employment and Conditions of Service) Act, 2021,- Amendment of Chapter II.

(1) The title of the Chapter shall be substituted with the words “REGISTRATION OF A SHOP OR AN ESTABLISHMENT”.

(2) Section 5 shall be substituted with the following, namely:-

“5. Registration of a shop or an establishment.- On the commencement of this Act, every employer of a shop or an establishment shall get his shop or establishment registered under any law for the time being in force”.

## **STATEMENT OF OBJECTS AND REASONS**

1. The Manipur Shops and Establishments (Regulation of Employment and Conditions of Service) Act, 2021 (the "Principal Act") was enacted to regulate employment and working conditions for workers in shops and establishments.
2. Under Phase II of the Manipur Compliance Reduction and Deregulation initiative (assigned by the Cabinet Secretariat's Deregulation Cell), the State Government may amend applicable laws to remove dual licensing for the same compliance requirement, so businesses aren't forced to obtain multiple licenses for similar purposes.
3. Overlapping licenses currently slow down business start-up and add to the overall compliance burden, creating unnecessary hurdles for entrepreneurs.
4. Easing licensing requirements would let the Department focus its resources on real issues — like wage law violations and workplace safety — rather than routine administrative approvals.

Hence, this Bill.

Minister (i/c SLEE)  
Manipur

## **FINANCIAL MEMORANDUM**

As and when the proposed legislation is enacted, there will be no involvement of any expenditure from the Consolidated Fund of the State.